

## IN THE SUPREME COURT OF INDIA

## CRIMINAL APPELLATE JURISDICTION

CRL.M.P. 11531/2015 IN CRL.A.NO.892/2008  
(for directions)

Ravindra Biyani

..Applicant/  
Appellant

versus

State of West Bengal

..Respondent

WITH

CRL.M.P. 11532/2015 IN CRL.A.NO.893/2008  
(for directions)

CRL.M.P. 11533/2015 IN CRL.A.NO.894/2008  
(for directions)

## O R D E R

The prayer at the hands of the applicant-appellant is for modification of the two conditions depicted in paragraphs 2(ii) and 2(iii) of the motion Bench order dated 17.02.2012. The aforesaid

two conditions, of which modification is sought, are being

extracted hereunder:

"2(ii) If the Appellant has any passport of his, in his possession, he shall surrender the same before the trial Court; and

2(iii) The Appellant shall report before the Special Cell[GS], Detective Department, 18, Lalbazar Street, Kolkata, in the morning in between 8.00 a.m. and 9.00 a.m. and in the evening in between 8.00 p.m. and 9.00 p.m. every day until any further orders."

On account of the fact, that the charge sheet has already been presented before the trial Court, we are satisfied, that the  
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condition depicted in paragraph 2(iii) needs to be deleted.

Digitally signed by  
Parveen Kumar Chawla  
Date: 2015.08.11  
17:33:46 IST  
Reason:

Ordered accordingly.

Insofar as the prayer for modification of the condition depicted in paragraph 2(ii) is concerned, it shall be open to the



(Renuka Sadana)

Court Master

(Parveen Kr. Chawla)

AR-cum-PS

[signed order is placed on the file]